

- (23) The Code of Criminal Procedure (Amendment) Bill.
- (24) The Criminal Tribes Laws (Repeal) Bill.
- (25) The Indian Boilers (Amendment) Bill.
- (26) The Delhi Special Police Establishment (Amendment) Bill.
- (27) The Indian Tariff (Amendment) Bill.
- (28) The Appropriation (Vote on Account) Bill.
- (29) The Finance Bill.
- (30) The Requisitioning and Acquisition of Immovable Property Bill.
- (31) The Presidential and Vice-Presidential Elections Bill.
- (32) The Contempt of Courts Bill.
- (33) The Territorial Army (Amendment) Bill.
- (34) The Preventive Detention (Amendment) Bill.
- (35) The Mines Bill.
- (36) The Indian Standards Institution (Certification Marks) Bill.
- (37) The Cinematograph Bill.
- (38) The Delhi and Ajmer Rent Control Bill.

PRIVILEGES OF MEMBERS

SHRI H. D. RAJAH (Madras): Sir, before we proceed with the business of the House, I wish to bring to your notice two important matters for consideration. One is with regard to the privilege of this House. You will see that the Secretary has issued to the Members of this great House a bulletin in which he has given directions as to how the Members of this House must conduct themselves. I strongly object to that sort of a bulletin. This House is just four days old. This great House will establish its own traditions, its own rights and privileges, which it will jealously safeguard. Therefore, I beg to submit that the Secretary's bulletin, which contains suggestions as to what we should do and what we should not do, and also which contains what is called Parliamentary etiquette, is not in keep-

ing with the privileges of the hon. Members of this House, and as such I would submit to you, Sir, that you should be good enough to ask him to withdraw the bulletin.

The second point I wish to bring to your notice is that we have not been given an opportunity to congratulate you on your election to this high office. Sir, we feel it is a great privilege conferred.....

THE LEADER OF THE COUNCIL (SHRI N. GOPALASWAMI): May I suggest, Sir, that the second matter should not be taken up now, and that you give your ruling on the first point ?

MR. CHAIRMAN: With regard to the point raised about the bulletin, it refers to practices which have been in observance hitherto, and it is only for our guidance. Most of them are rules of Parliamentary etiquette which are observed in Parliaments all over the world. Some of the hon. Members, like myself, happen to be new to this House. Therefore, these suggestions have been made.

AN HON. MEMBER: They have been very helpful.

FELICITATIONS TO THE CHAIRMAN

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): Sir, during the last two or three days we have been engaged on various ceremonials in this House and in the other House. Members have taken the pledges and oaths of service. It is right that we should go through these ceremonials; they have a definite meaning. And now we start, in both these Houses, on our real work. Before we do so, with your permission, Sir, I should like to say a few words, not of congratulation to you on occupying this high office, but rather of congratulation to the House that we have the privilege of having you here to guide the deliberations of this